

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 27/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

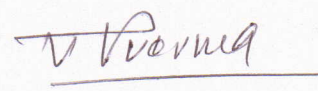
SHRI V. NALLASENAPATHY
MEMBER (T)

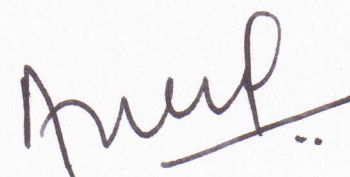
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: Mr. Avnindra Kumar Tripathi
V/s.
M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	M. S. Bhoredeoaj a/w V. P. Verma	Adv. for Petitioner	
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	Anshul Jain	Pcs for R2	
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Order

CP. No. 27/397-398/CLB/MB/MAH/2015

At the request of the parties, list this matter for hearing on 24.10.2016.

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-
V. NALLASENAPATHY
Member (Technical)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 27/(MAH)/2015
CA No.

CORAM:

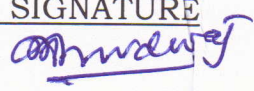
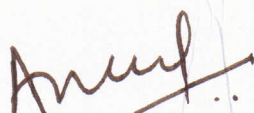
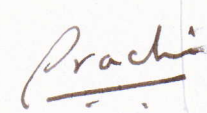
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Mr. Avnindra Kumar Tripathi
V/s.
M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
1.	M. S. BHADWAI	Adv for Petitioner	
2.	Anshul Jain	PCS, For. R 2	
	Prachi Manecha	Adv for Order CP No. 27 & 40/397-398/CLB/MB/MAH/2015 Resp 2	


The Petitioner side and Respondents side having broadly agreed to extend the tenure of Independent Chairman appointed by CLB, this Bench hereby extends the Independent Chairman tenure pending disposal of this Company Petition.

On seeing the Rejoinder come from Petitioner side, the Respondents side having noticed additional documents along with the Rejoinder, the Respondent Counsel requested time to respond to the same.

Accordingly, this Bench extended two weeks for filing response to the Rejoinder hereafter, reply if any, to such response within two weeks thereafter.

List this matter for hearing on 06.10.2016.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)